

(13)

Central Administrative Tribunal
Principal Bench, New Delhi.

O. A. No. 2458/95

New Delhi this the 2nd Day of May, 1996.

Hon'ble Sh. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Murari Lal,
S/o late Sh. Balwant Singh,
R/o 145, Sector-3, Type-IV,
Sadiq Nagar,
New Delhi.

Applicant

(Applicant in person)

versus

1. Union of India,
through the Secretary,
Ministry of Personnel,
Public Grievances and Pensions,
Department of Personnel & Training,
New Delhi. Respondent

(through Sh. M.M. Sudan, advocate)

ORDER (oral)
delivered by Hon'ble Sh. B.K. Singh, Member (A)

A D.B. presided over by the Hon'ble
Acting Chairman passed an order that the respondents
will conclude the disciplinary proceedings launched
against the applicant within a period of two months
i.e. by 31.3.1996. It is stated across the Bar by
the learned counsel for the respondents that the
final orders in D.E. were passed by the disciplinary
authority on 29.03.1996. In the present O.A., the
relief sought is that since the respondents have
failed to complete the disciplinary proceedings initiated
on 28.12.1990, the same may be quashed. Since the
respondents have complied with the direction/order

(Signature)

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of the Tribunal and have passed final orders in A.C. before 31.3.96, this O.A., therefore, has become infructuous and is dismissed as such with liberty granted to the applicant to assail the final order, if so advised, in accordance with law.

A. Vedavalli
(Dr. A. Vedavalli)
M(J)

B
(Dr. B. Singh)
M(A)

/vv/